

Disabled persons Employed by Public Sector

1340. SHRI RASHEED MASOOD: Will the Minister of FINANCE be pleased to state:

(a) the number of disabled persons required to be employed by the public sector according to the reservations, if any, made during the year for the disabled and how many disabled persons were actually given employment; and

(b) which of the public sector undertakings have not employed even a single disabled person, with reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) and (b). According to the information received from 53 public enterprises, 305 disabled persons have been given employment by the public enterprises in Group C & D posts against 385 vacancies earmarked by these enterprises for the International Year of the Disabled persons. Two public enterprises of this group could not employ any disabled persons since the disabled persons who offered themselves for employment were either not suitable or medically qualified.

Non-acceptance of jurisdiction of Central Vigilance Commission by Reserve Bank

1341. SHRI K. KUNHAMBU: Will the Minister of FINANCE be pleased to state the reasons why the Reserve Bank has not so far accepted the jurisdiction of the Central Vigilance Commission?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): Reserve Bank of India has reported that it has accepted the jurisdiction of the Central Vigilance Commission with effect from 1st January 1979 and that vigilance cases are

being referred by it to Central Vigilance Commission according to the procedure prescribed by and settled with the Commission.

दिल्ली औषधि निर्माता संघ की मांग

1342. श्री राम प्यार पनिका: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली औषधि निर्माता संघ ने मांग की है कि औषधियों पर किसी प्रकार का कोई कर न लगाया जाय;

(ख) यदि हां, तो क्या उन्होंने सरकार को लिखित रूप में अपना कोई मांग पत्र दिया है;

(ग) यदि हां, तो यह मांग पत्र कब दिखा गया और क्या सरकार ने उस पर कोई कार्यवाही की है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसोदिया) : (क) से (घ). अपेक्षित सूचना एकत्र की जा रही है और सदन-पटल पर रख दी जाएगी ।

Joint Raids in Gujarat

1343. SHRI RAMJIBHAI MAVANI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Customs, Central Excise and Income Tax Departments at Ahmedabad have jointly made raids on the various firms and residences of the electronic shops, companies and other places at Ahmedabad and in various parts of Gujarat;

(b) if so, the details of such raids;

(c) the considerations for conducting such raids;

(d) the benami accounts, cash, Jewellery, gold, silver and such other illegal and smuggled goods seized during and after such raids; and